

STATE Vs. Raj Kumar
FIR NO: 0081/2020
PS: PIA
U/S: 279/337 IPC

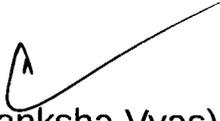
16.10.2020.

Present: Ld. APP for the State.

None for applicant.

Reply not received.

IO/SHO of PS concerned to file reply on 17.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

3

STATE Vs. SHIV PRIYA
FIR NO: 178/2017
PS: EOW Delhi
U/S: 406/409/120B/420 IPC

16.10.2020.

Fresh application moved on behalf of applicant/accused for furnishing bail/surety bond.

Present: Ld. APP for the State.

Ld. Cl. Sh. Amit Sinha for accused/applicant.

Application perused. Bail order of the Hon'ble Delhi High Court dt. 21.07.2020 also perused. However, the said order does not mentions the FIR Number in which the accused has been granted bail. Ld. Cl is directed to obtain clarifications from the Hon'ble Delhi High Court, regarding the same.

Issue notice to the IO and SHO of PS concerned to furnish clarifications in this regard, returnable for 17.10.2020.


(Aakanksha Vyas)
Duty MM (East)/KKD Court
Delhi/ 16.10.2020

4

State Vs. Sunil
EFIR No: 21334/2019
PS: Shakarpur
U/s: 379/411 IPC

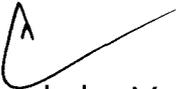
16.10.2020.

Fresh application on behalf of applicant for release of jamatalashi,
received by way of email

Present: Ld. APP for the State.

None for applicant.

IO/SHO of PS concerned to file reply on 17.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

State Vs. Kashim
FIR No: 442/2020
PS: Krishna Nagar
U/s: 380/457 IPC

16.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email

Present: Ld. APP for the State.

None for applicant.

IO/SHO of PS concerned to file reply on 17.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

6
State Vs. Roshan @ Yunus
FIR No: 397/2012
PS: Krishna Nagar
U/s: 379/411 IPC

16.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, duly forwarded by Jail Superintendent, received by way of email

Present: Ld. APP for the State.

LAC Ms. Sunita Singh for accused.

IO/SHO of PS concerned to file reply on 17.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

7

State Vs. Gaurav
FIR No: 250/2020
PS: PIA
U/s: 392/34 IPC

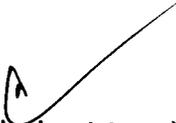
16.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, duly forwarded by Jail Superintendent, received by way of email

Present: Ld. APP for the State.

LAC Ms. Sunita Singh for accused.

IO/SHO of PS concerned to file reply on 17.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

State Vs. Shahdatt Ansari
FIR No: 340/2020
PS: Krishna Nagar
U/s: 457/380/411/34 IPC

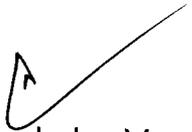
16.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, duly forwarded by Jail Superintendent, received by way of email

Present: Ld. APP for the State.

LAC Ms. Sunita Singh for accused.

IO/SHO of PS concerned to file reply on 17.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

9

State Vs. Unknown
FIR No: 1426/2020
PS: PIA

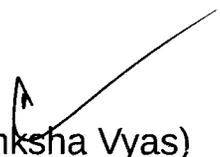
16.10.2020.

Fresh application on behalf of applicant for release of mobile SAMSUNG-M20 on superdari, received by way of email

Present: Ld. APP for the State.

None for applicant.

IO/SHO of PS concerned to file reply on 17.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

Vehicle No: DL8C8E7406
State Vs. Rishab
NBT Challan

16.10.2020.

Fresh application on behalf of applicant for disposal of challan received by way of email

Present: Ld. APP for the State.

None for applicant.

Relist for consideration on 17.10.2020 ^{before} *conc. court* as it does not pertain to the jurisdiction of this court.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

Case No. 2255/2020
YOGENDER KR. GUPTA VS. LALTESH KUMAR

16.10.2020.

Fresh application on behalf of applicant/complainant for withdrawal of application U/s 156 Cr.P.C, received by way of email

Present: None for applicant.

Put up with file on 20.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

State Vs. Siddarth Garg
FIR No: 56/2019
PS: Krishna Nagar
U/s: 498A/406/34 IPC

16.10.2020.

Fresh application on behalf of applicant/complainant for seeking status report, received by way of email

Present: Ld. APP for the State.

None for applicant.

Let status report be called from the IO/SHO PS concerned for 20.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

STATE Vs. Lakshay Kapoor & ors.
FIR NO: 60/2019
PS: Krishna Nagar

16.10.2020.

Present: Ld. APP for the State.

None for applicant.

Hence, the present application is dismissed for non-prosecution.

Copy of this order be sent to the Ld. Cl for applicant through email. Order be also uploaded on the website of Delhi District Courts.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

STATE Vs. Not known
EFIR NO: 023846/2020
PS: Krishna Nagar
U/S: 379 IPC

16.10.2020.

Present: Ld. APP for the State.

None for applicant.

Application perused. The present application does not pertain to this court, as it pertains to untrace report in an EFIR. Accordingly, the applicant is directed to move the present application before the concerned Court.

Application accordingly stands disposed off.

Copy of this order be sent to the Ld. CI for applicant through email. Order be also uploaded on the website of Delhi District Courts.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

STATE Vs. Karan Dutta
FIR NO: 29/17
PS: Shakarpur

16.10.2020.

Present: Ld. APP for the State.

None for applicant.

As the present FIR is registered prior to 1st January 2019, it does not pertain to the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Ld. CI for applicant on his email ID. Order be also uploaded on the website of Delhi District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

STATE Vs. Not known
FIR NO: 021334/2019
PS: Shakarpur
U/S: 379/411 IPC

16.10.2020.

Present: Ld. APP for the State.

Ld. Cl. Sh. Aziz Ullah for the applicant.

The present application for release of vehicle Scooty bearing No. **DL5SBE7396**, on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Idrish Khan wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. **4485/2013** and CRL. M.A. No. **16055/2013** decided on **10.09.2014** as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to Ld. Counsel and copy of order be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/ 16.10.2020

STATE Vs. Not known
FIR NO: 021334/2019
PS: Shakarpur
U/S: 379/411 IPC

16.10.2020.

Present: Ld. APP for the State.

Ld. Cl. Sh. Aziz Ullah for the applicant.

The present application for release of vehicle Scooty bearing No. **DL5SBE7396**, on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Idrish Khan wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given dasti to Ld. Counsel and copy of order be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

STATE Vs. Sarik
FIR No: 367/2020
PS: Shakarpur
U/S: 392/397/411/34 IPC

16.10.2020.

Present: Ld. APP for the State.

Ld. Cl. Sh. Ashok Kumar for accused/applicant.

Bail application perused. At this stage, Ld. Counsel for applicant/accused wants to withdraw the present application.

Hence, the present bail application is disposed off as withdrawn.

Copy of this order be given dasti to the Ld. Cl for applicant/accused. Order be also uploaded on the website of District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

STATE Vs. Raju @ Shiripal
FIR NO: 015158/2020
PS: Krishna Nagar
U/S: 379/411/34 IPC

16.10.2020.

Present:- Ld. APP for the State.

Ld. Counsel Sh. Shokeen Rajput for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Raju @ Shiripal

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 30.07.2020. Ld. CI has further submitted that accused has been falsely implicated in this case. It has been also submitted by the Ld. CI that accused is a young boy of about 25 years, having family including old age ailing mother and the accused is the sole bread earner of his family.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and stolen property has been recovered from the present accused.

Heard both the parties.

In the present case, the accused is in J/C since 07.08.2020. Case property has already been recovered. No previous involvement of accused in any other offence, has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to Ld. Counsel for accused. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020